Budgetary allocations for disabled persons

4569. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the neglected disability sector has been allocated adequate budgetary funds so that disabled persons could draw maximum benefits under Persons with Disability Act, covering schemes like Disabled Rehabilitation scheme, or getting efficacious treatment;
- (b) whether it will be possible to give required comprehensive medical attention at block and district level hospitals due to mobility constraints of disabled persons; and
 - (c) whether the budgetary allocations for the year 2009-10 have been fully utilized?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The disability sector has been allocated Rs. 450.00 crore in the budget of the Ministry for the current financial year 2010-11, whereas, Rs. 260.00 crore was allocated during the year 2009-10. The allocation for the current year has been enhanced by more than 73%.

- (b) The above budgetary allocation is for providing rehabilitation services including at district level through various implementing agencies, for schemes which include Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP) and the Deendayal Disable Rehabilitation Scheme (DDRS).
- (c) Out of Rs. 260.00 crore of the total budget allocation, an amount of Rs. 198.91 crore was released during the year 2009-10.

Pradhan Mantri Adarsh Gram Yojana

4570. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the status of Pradhan Mantri Adarsh Gram Yojana;
- (b) whether Government can provide the list of selected villages, State-wise;
- (c) whether the pilot programme has begun to operationalise, the details thereof; and
- (d) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON): (a) to (d) Operationalisation of the Centrally Sponsored Pilot Scheme of "Pradhan Mantri Adarsh Gram Yojana" has commenced w.e.f. 2009-10. Five States have been selected for implementing the scheme. Two States have finalized the list of villages so far.

Financial assistance to backward castes

4571. SHRI PARIMAL NATHWANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the criteria adopted by the National Backward Castes Finance and Development Corporation (NBCFDC) to provide financial assistance to backward castes in the country;
- (b) the details of financial assistance provided and students benefited during last five years, State-wise;
 - (c) whether any evolution of the scheme has been made; and
 - (d) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The National Backward Classes Finance and Development Corporation (NBCFDC) provides Ioan through the State Channelising Agencies (SCA) to the persons from OBC community living below double the poverty line.

(b) The details are given in the Statement (See below).

(c) and (d) Evaluation study of the Scheme of Education loan has been conducted in the State of Andhra Pradesh. Some of the recommendations made in the Study are (i) Continuation of the scheme (ii) Enhancement of the loan amount (iii) Inclusion of more subjects which are costly and have more job opportunities (iv) Wider publicity and (v) Reduction of documentation process. In compliance with the recommendation of the Study, NBCFDC has increased the loan amount from Rs. 3 lacs to Rs. 5 lacs. NBCFDC and State Channelising Agency (SCA) have also issued guidelines to all concerned.

Statement

State-wise Assistance Provided by State Channelising Agencies in various States under Education Loan Scheme of NBCFDC since 2005-06 to 2009-10

Financial: Rs./Lac Physical: No. of Students

SI.	Name of States/UT's	Total	
No.			
		Financial	Physical
1	2	3	4
	STATE's		
1.	Andhra Pradesh	1024.00	2416
2	Bihar	173.55	268
3.	Chhattisgarh	19.25	23
4.	Goa	3.23	5
5.	Gujarat	138.71	326
6.	Haryana	51.10	82

2275	3	4
Himachal Pradesh	59.99	68
Karnataka	28.65	62
Kerala	1047.80	1159
Maharashtra	523.36	1837
Punjab	3.04	3
Rajasthan	61.88	73
Sikkim	9.90	5
Tripura	37.36	83
Uttar Pradesh	243.90	197
West Bengal	92.21	141
SUB TOTAL STATES (1-16)	3571.93	6748
UT's		
Puducherry	230.82	648
TOTAL (I + II)	3748.75	7396
	Karnataka Kerala Maharashtra Punjab Rajasthan Sikkim Tripura Uttar Pradesh West Bengal SUB TOTAL STATES (1-16) UT's Puducherry	Karnataka 28.65 Kerala 1047.80 Maharashtra 523.36 Punjab 3.04 Rajasthan 61.88 Sikkim 9.90 Tripura 37.36 Uttar Pradesh 243.90 West Bengal 92.21 SUB TOTAL STATES (1-16) 3571.93 UT's Puducherry Puducherry 230.82

Non-implementation of SC/ST Act 1989

- 4572. SHRI PRAVEEN RASHTRAPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) the reasons for non-implementation of the SC and ST (Prevention of Atrocities) Act 1989, completing 20 years of existence;
- (b) whether there is any monitoring committee set up under the Act at the all India level; and
- (c) if so, the details of the said committee and also suggestions if any, given by the said Vigilance and Monitoring Committee?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, which came into force with effect from 30.01.1990, is being implemented by the concerned State Governments and Union Territory Administrations. In pursuance of Section 21 (4) of the Act, Central Government for every year, is also required to place on the table of each House of Parliament, a report on the measures taken by itself and by the State Governments in pursuance of provisions of Section 21 (2) of the Act, and Reports upto the year 2007, have been laid in Parliament.